FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COSMAS RESEARCH LAB LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Cosmas Research Lab Limited
2.	Date of Incorporation of the corporate debtor	14.05.2008
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U24110PB2008PLC031925
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Village Gaunspura Bhattian Road, Hambran, Ludhiana, Punjab, -141110 Corporate Office: B-1-1446, Haibowal Khurd, Hambrain Road Distt. Ludhiana, Punjab-141001
6.	Insolvency Commencement Date in respect of corporate debtor	09.02.2024
7.	Estimated date of closure of insolvency resolution process	07.08.2024 (180th day from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajender Kumar Jain (Regn No: IBBI/IPA-001/IP-P00543/2017-2018/10968)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House no.3698/1, First Floor, Sector 46-C, Chandigarh-160047 Email ID: amicusthe@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, NAC, Manimajra, Chandigarh-160101 E-mail: cosmasresearchcirp@gmail.com Mobile No.-+91-9915592262
11.	Last date for submission of claims	23.02.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA

13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

FOR THE ATTENTION OF THE CREDITORS OF COSMAS RESEARCH LAB LIMITED.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench (Court-1) has ordered the commencement of the Corporate Insolvency Resolution Process of **M/s Cosmas Research Lab Limited**. on 09.02.2024.

The Creditors of **M/s Cosmas Research Lab Limited**. are hereby called upon to submit their claims with proof on or before **23rd February, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workmen and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.
Kindly mention your contact details in the claim form so that any query regarding the claim can be resolved at the earliest.

Rajender Kumar Jain
(Reg. No IBBI/IPA-001/IP-P00543/2017-2018/10968)
Interim Resolution Professional in the matter of
Cosmas Research Lab Limited.

Date: 11.02.2024
Place: Chandigarh

ਨਵੀਂ ਦਿੱਲੀ (ਪੀਟੀਆਈ) : ਭਾਜਪਾ ਨੂੰ 2022-23 'ਚ ਚੋਣ ਬਾਂਡ ਤੋਂ ਲਗਪਗ 1300 ਕਰੋੜ ਰੁਪਏ ਮਿਲੇ। ਇਹ ਕਾਂਗਰਸ ਨੂੰ ਪ੍ਰਾਪਤ ਰਕਮ ਤੋਂ ਸੱਤ ਗੁਣਾ ਜ਼ਿਆਦਾ ਹੈ। ਚੋਣ ਕਮਿਸ਼ਨ ਨੂੰ ਸੌਂਪੀ ਗਈ ਪਾਰਟੀ ਦੀ ਸਾਲਾਨਾ ਆਡਿਟ ਰਿਪੋਰਟ ਨੂੰ ਕੁੱਲ 2120 ਕਰੋੜ ਰੁਪਏ ਮਿਲੇ ਜਿਸ ਵਿੱਚੋਂ 61 ਫ਼ੀਸਦੀ ਚੋਣ ਬਾਂਡ ਤੋਂ ਮਿਲੇ। ਵਿੱਤੀ ਸਾਲ 2021-22 ਵਿਚ ਪਾਰਟੀ ਨੂੰ ਕੁੱਲ 1775 ਕਰੋੜ ਰੁਪਏ ਦਾ ਚੰਦਾ ਹਾਸਿਲ ਹੋਇਆ ਸੀ। ਸਾਲ 2022-23 'ਚ ਪਾਰਟੀ ਦੀ ਕੁੱਲ ਆਮਦਨ 2360.8 ਕਰੋੜ ਰੁਪਏ ਰਹੀ, ਜਿਹੜੀ ਵਿੱਤੀ ਸਾਲ 2021-22 'ਚ 1917 ਕਰੋੜ ਰੁਪਏ ਸੀ।

ਦੂਜੇ ਪਾਸੇ, ਕਾਂਗਰਸ ਨੂੰ ਚੋਣ ਬਾਂਡ ਦੇ ਜ਼ਰੀਏ 171 ਕਰੋੜ ਰੁਪਏ ਦੀ ਆਮਦਨ ਹੋਈ, ਜਿਹੜੀ ਵਿੱਤੀ ਸਾਲ 2021-22 ਵਿਚ 236 ਕਰੋੜ ਰੁਪਏ ਤੋਂ ਘੱਟ ਸੀ। ਭਾਜਪਾ ਤੇ ਕਾਂਗਰਸ ਮਾਨਤਾ ਪ੍ਰਾਪਤ ਰਾਸ਼ਟਰੀ ਪਾਰਟੀਆਂ ਹਨ।

ਕਾਂਗਰਸ ਨੂੰ ਮਾਤ

- ਕਾਂਗਰਸ ਪਾਰਟੀ ਤੋਂ 17 ਗੁਣਾ ਜ਼ਿਆਦਾ ਰਕਮ ਕੀਤੀ ਹਾਸਿਲ
- ਪਿਛਲੇ ਸਾਲ ਵਿਆਜ ਤੋਂ 237 ਕਰੋੜ ਦੀ ਆਮਦਨ ਹੋਈ ਸੀ

ਸੂਬਾ ਪੱਧਰ 'ਤੇ ਮਾਨਤਾ ਪ੍ਰਾਪਤ ਪਾਰਟੀ ਸਮਾਜਵਾਦੀ ਪਾਰਟੀ ਨੂੰ 2021-22 'ਚ ਚੋਣ ਬਾਂਡ ਰਾਹੀਂ 3.2 ਕਰੋੜ ਰੁਪਏ ਦੀ ਆਮਦਨ ਹੋਈ ਸੀ। ਸਾਲ 2022-23 'ਚ ਚੋਣ ਬਾਂਡ ਰਾਹੀਂ 34 ਕਰੋੜ ਰੁਪਏ ਮਿਲੇ, ਜਿਹੜੇ ਪਿਛਲੇ ਵਿੱਤੀ ਸਾਲ ਤੋਂ 10 ਗੁਣਾ ਜ਼ਿਆਦਾ ਹਨ। ਕਾਬਿਲੇ ਜ਼ਿਕਰ ਹੈ ਕਿ ਭਾਜਪਾ ਨੂੰ ਪਿਛਲੇ ਵਿੱਤੀ ਸਾਲ 'ਚ ਵਿਆਜ ਦੇ ਤੌਰ 'ਤੇ 237 ਕਰੋੜ ਰੁਪਏ ਦੀ ਆਮਦਨ ਹੋਈ ਜਿਹੜੀ ਸਾਲ 2021-22 ਦੇ ਮੁਕਾਬਲੇ 135 ਕਰੋੜ ਰੁਪਏ ਜ਼ਿਆਦਾ ਹੈ।

ਫ਼ਾਰਮ ਏ
ਜਨਤਕ ਘੋਸ਼ਣਾ

[ਇਨਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਵਾਸਤੇ ਦਿਵਾਲਾ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨਜ਼, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ]

ਕੋਸਮਸ ਰਿਸਰਚ ਲੈਬ ਲਿਮਟਡ ਦੇ ਕ੍ਰੈਡਿਟਰਜ਼ ਦੇ ਧਿਆਨ ਹਿੱਤ

	ਸਬੰਧਤ ਵੇਰਵੇ	
1.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਮ	ਕੋਸਮਸ ਰਿਸਰਚ ਲੈਬ ਲਿਮਟਡ
2.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਇਨਕਾਰਪੋਰੇਸ਼ਨ ਦੀ ਮਿਤੀ	14/05/2008
3.	ਅਥਾਰਿਟੀ ਜਿਸ ਅਧੀਨ ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਇਨਕਾਰਪੋਰੇਟਡ/ਰਜਿਸਟਰਡ ਹੈ	ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਜ਼, ਚੰਡੀਗੜ੍ਹ, ਕੰਪਨੀਜ਼ ਐਕਟ, 1956 ਦੂਣ ਕੰਪਨੀਜ਼ ਐਕਟ, 2013 ਅਧੀਨ
4.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ/ ਸੀਮਿਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	U24110PB2008PLC031925
5.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਕੋਈ) ਦਾ ਪਤਾ	ਰਜਿ. ਦਫ਼ਤਰ : ਪਿੰਡ ਰੌਸਪੁਰਾ ਭੱਟੀਆਂ ਰੋਡ, ਹੰਬੜਾਂ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141110 ਕਾਰਪੋਰੇਟ ਦਫ਼ਤਰ : ਬੀ-1-1446, ਰੇਖੇਵਾਲ ਖੁਰਦ, ਹੰਬੜਾਂ ਰੋਡ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001
6.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਦਿਵਾਲੀਆ ਆਰੰਭ ਮਿਤੀ	09/02/2024
7.	ਦਿਵਾਲਿਆ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	07/08/2024 (ਦਿਵਾਲੀਆ ਸ਼ੁਰੂ ਹੋਣ ਦੇ 180ਵੇਂ ਦਿਨ)
8.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਵਜੋਂ ਕਾਰਜਸ਼ੀਲ ਇੰਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਮ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	ਸ਼੍ਰੀ ਰਾਜੇਂਦਰ ਕੁਮਾਰ ਜੈਨ (ਰਜਿ. ਨੰ. IBBI/IPA-001/IP-P00543/2017-2018/10968)
9.	ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਅਨੁਸਾਰ ਅੰਤਰਿਮ ਰੈਜ਼ੂਲੇਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	ਮਕਾਨ ਨੰ. 3698/1, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਸੈਕਟਰ 46-ਸੀ, ਚੰਡੀਗੜ੍ਹ-160047 ਈ-ਮੇਲ ਆਈਡੀ : rkjain.ip@gmail.com
10.	ਅੰਤਰਿਮ ਰੈਜ਼ੂਲੇਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	ਐਸਸੀਓ-816, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਯੱਸ ਬੈਂਕ ਐਨਏਸੀ, ਮਨੀਮਾਜਰਾ, ਚੰਡੀਗੜ੍ਹ-160101 ਈ-ਮੇਲ : COSMASRESEARCHCIRP@GMAIL.COM ਮੋਬਾਇਲ ਨੰ. +91-99155-98862
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਨ ਲਈ ਅੰਤਿਮ ਮਿਤੀ	23/02/2024
12.	ਸੈਕਸ਼ਨ 21 ਦੇ ਸਬ-ਸੈਕਸ਼ਨ (6ਏ) ਦੇ ਕਲਾਜ਼ (ਬੀ) ਅਧੀਨ ਅੰਤ੍ਰਿਮ ਮਤਾ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵੱਲੋਂ ਲਾਗੂ ਕ੍ਰੈਡਿਟਰਜ਼ ਦੀਆਂ ਸ਼੍ਰੇਣੀਆਂ, ਜੇਕਰ ਕੋਈ	ਕਲਾਸ (ਕਲਾਸਾਂ) ਦਾ ਨਾਮ - ਔਨਏ
13.	ਇੱਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਕ੍ਰੈਡੀਟਰਜ਼ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵਜੋਂ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਦੇ ਨਾਮ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਮ)	1. ਔਨਏ 2. ਔਨਏ 3. ਔਨਏ
14.	(ਏ) ਸਬੰਧਤ ਫ਼ਾਰਮ ਅਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦੇ ਵੇਰਵੇ ਇੱਥੇ ਉਪਲਬਧ ਹਨ	(ਏ) ਵੈੱਬਲਿੰਕ : http://ibbi.gov.in/downloadform.html ਲਾਗੂ ਫਾਰਮ (ਫਾਰਮਾਂ) ਲਈ ਕ੍ਰਿਪਾ ਕਰਕੇ ਹੇਠਾਂ ਦਿੱਤੇ ਨੋਟ 1 ਦਾ ਹਵਾਲਾ ਲਓ (ਬੀ) ਲਾਗੂ ਨਹੀਂ

ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ, ਚੰਡੀਗੜ੍ਹ ਨੇ **ਕੋਸਮਸ ਰਿਸਰਚ ਲੈਬ ਲਿਮਟਡ** ਖਿਲਾਫ਼ ਮਿਤੀ 09-02-2024 ਨੂੰ ਕਾਰਪੋਰੇਟ ਦਿਵਾਲੀਆ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਸ਼ੁਰੂ ਕਰਨ ਦਾ ਹੁਕਮ ਦਿੱਤਾ ਹੈ।

ਕੋਸਮਸ ਰਿਸਰਚ ਲੈਬ ਲਿਮਟਡ ਦੇ ਕ੍ਰੈਡਿਟਰਸ ਨੂੰ ਅੰਤ੍ਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਕੋਲ ਐਂਟਰੀ ਨੰ. 10 'ਤੇ ਦਰਸਾਏ ਪਤੇ 'ਤੇ 23 ਫਰਵਰੀ 2024 ਨੂੰ ਜਾਂ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਸਬੂਤਾਂ ਨਾਲ ਆਪਣੇ ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਕਿਹਾ ਜਾਂਦਾ ਹੈ। **ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰਜ਼ ਸਬੂਤ ਨਾਲ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਸਿਰਫ਼ ਇਲੈਕਟ੍ਰਾਨਿਕ ਵਿਧੀ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਬਾਕੀ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰਜ਼ ਸਬੂਤ ਨਾਲ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਨਿੱਜੀ ਤੌਰ 'ਤੇ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਵਿਧੀ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ।**

ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤਾਂ ਨੂੰ ਇੰਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲਿਆ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ 2016 ਦੇ ਚੈਪਟਰ-IV ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ। ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਆਪਣੇ ਦਾਅਵਿਆ ਦੇ ਸਮਰਥਨ ਵਿਚ ਦਸਤਾਵੇਜ਼ੀ ਸਬੂਤ ਸਮੇਤ ਹੇਠਾਂ ਦਰਸਾਏ ਨਿਰਧਾਰਿਤ ਫਾਰਮਾਂ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ।

ਟਿੱਪਣੀ : 1

ਫ਼ਾਰਮ ਬੀ - ਸੰਚਾਲਕ ਕਰਜ਼ਦਾਰਾਂ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ (ਕਾਮਿਆਂ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਛੱਡ ਕੇ)
ਫ਼ਾਰਮ ਸੀ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਡੀ - ਕਾਮਿਆਂ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਈ - ਕਾਮਿਆਂ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਐੱਫ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਅਤੇ ਸੰਚਾਲਕ ਕਰਜ਼ਦਾਰਾਂ ਤੋਂ ਇਲਾਵਾ ਕਰਜ਼ਦਾਰਾਂ ਦਾਅਵਿਆਂ ਲਈ

ਦਾਅਵੇ ਦੇ ਝੂਠੇ ਜਾਂ ਗਲਤ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨੇ ਹੋ ਸਕਦੇ ਹਨ।

ਕ੍ਰਿਪਾ ਕਰਕੇ ਦਾਅਵੇ ਵਾਲੇ ਫ਼ਾਰਮ ਵਿਚ ਸੰਪਰਕ ਦੇ ਵੇਰਵੇ ਦਰਸਾਏ ਜਾਣ ਤਾਂ ਜੋ ਉਨ੍ਹਾਂ ਦੇ ਦਾਅਵੇ ਸਬੰਧੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦੀ ਪੁੱਛਗਿੱਛ ਨੂੰ ਤੁਰੰਤ ਹੱਲ ਕੀਤਾ ਜਾ ਸਕੇ।

ਸਹੀ/-
ਰਾਜੇਂਦਰ ਕੁਮਾਰ ਜੈਨ
ਰਜਿ. ਨੰ. IBBI/IPA-001/IP-P00543/2017-2018/10968)
ਮਿਤੀ : 10.02.2024
ਮੈਸ. ਕੋਸਮਸ ਰਿਸਰਚ ਲੈਬ ਲਿਮਟਡ
ਸਥਾਨ : ਚੰਡੀਗੜ੍ਹ
ਦੇ ਮਾਮਲੇ ਵਿਚ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ

Extract of statement of Standalone Unaudited Financial results for the Qua

S. No.	Particulars	Quarter Ended		
		31.12.2023	31.12.2022	3
1	Total Income from Operations	43,325.26	48,929.63	1
2	Net Profit for the period before tax(before Exceptional and/or Extraordinary items)	4,401.21	7,329.24	2
3	Net Profit for the period before tax(after Exceptional and/or Extraordinary items)	4,401.21	7,329.24	2
4	Net Profit for the period after tax(after tax, Exceptional and/or Extraordinary items)	3,964.45	6,483.79	1
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,955.17	6,483.25	1
6	Equity Share Capital	1,000.00	1,000.00	
7	Reserves (excluding Revaluation Reserve) as per balance sheet of previous year			
8	Earnings Per Share (of Rs. 1/- each) (for continuing and discontinued operations) -Basic :	3.96	6.48	
	Diluted :	3.96	6.48	

Notes :

1. Pursuanttotherequirements of Regulation 33 of SEBI (Listing Obligations and D as amended, the Company has published quarterly results. The Results of the corre figures. These financial results have been prepared in accordance with the In prescribed under section 133 of the Companies Act, 2013 read w
2. The above results were reviewed by the Audit Committee at the meeting held adopted by the Board at its meeting held on 10th Feb, 2024. Limited review of these
3. The Company has business segments namely a). Writing & Printing
4. Figures for previous periods have been revised or reclassified, wherever nec

Place : Rupana

Date : 10.02.2024

ਨਾਹਰ ਸਪਿਨਿੰਗ ਮਿ

ਰਜਿ. ਦਫ਼ਤਰ : 373, ਇੰਡਸਟ੍ਰੀਅਲ ਏਰੀਅ

CIN : L17115PB1980PLC004341, ਫੋਨ : 0161-2600701

ਈ-ਮੇਲ : secnsm@owmnahar.com, ਵੈੱਬਸਾਈਟ : w

ਮਿਤੀ 31 ਦਸੰਬਰ, 2023 ਨੂੰ ਖ਼ਤਮ ਹੋਈ ਤਿਮਾਹੀ ਅਤੇ ਨੌ ਮ
ਅਤੇ ਕੰਸੋਲੀਡੇਟਿਡ ਅਣ-ਆਡਿਟਿਡ ਵਿੱਤੀ ਨਤ

ਲੜੀ ਨੰ.	ਵੇਰਵੇ	ਖ਼ਤਮ ਹੋਈ ਤ੍ਰਿਮਾਹੀ		
		31.12.2023 ਅਣ-ਆਡਿਟਿਡ	30.09.2023 ਅਣ-ਆਡਿਟਿਡ	31.12.20 ਅਣ-ਆਡਿ
1	ਸੰਚਾਲਨਾਂ ਤੋਂ ਕੁੱਲ ਆਮਦਨ	75996.98	73268.28	56158.
2	ਅਰਸੇ ਲਈ ਸ਼ੁੱਧ ਲਾਭ/(ਹਾਨੀ) (ਟੈਕਸ ਤੋਂ ਪਹਿਲਾਂ)	(2013.65)	(1826.99)	(1436.
3	ਅਰਸੇ ਲਈ ਸ਼ੁੱਧ ਲਾਭ/(ਹਾਨੀ) (ਟੈਕਸ ਤੋਂ ਬਾਅਦ)	(1520.65)	(1799.99)	(1101.
4	ਅਰਸੇ ਲਈ ਕੁੱਲ ਸੰਖੇਪ ਆਮਦਨ/(ਹਾਨੀ) [ਅਰਸੇ ਲਈ ਲਾਭ ਸ਼ਾਮਿਲ (ਟੈਕਸ ਤੋ ਬਾਅਦ) ਅਤੇ ਹੋਰ ਸੰਖੇਪ ਆਮਦਨ (ਟੈਕਸ ਤੋਂ ਬਾਅਦ)]	(2549.47)	(1551.91)	(4062.
5	ਇਕੁਇਟੀ ਸ਼ੇਅਰ ਕੈਪੀਟਲ (₹ 5/- ਹਰੇਕ ਦੀ ਫੇਸ ਵੈਲਿਊ)	1803.27	1803.27	1803.
6	ਰਾਖਵੇਂ (ਮੁੜ ਮੁਲਾਂਕਣ ਰਾਖਵਾਂ ਨੂੰ ਛੱਡ ਕੇ) (ਪਿਛਲੇ ਸਾਲ ਦੀ ਆਡਿਟਿਡ ਬੈਲੰਸ ਸ਼ੀਟ ਵਿੱਚ ਦਰਸਾਏ ਅਨੁਸਾਰ)	-	-	
7	ਪ੍ਰਤੀ ਸ਼ੇਅਰ ਆਮਦਨੀਆਂ (₹ 5/- ਹਰੇਕ ਦੀ ਫੇਸ ਵੈਲਿਊ) ਬੇਸਿਕ / ਡਿਲਿਊਟਿਡ (ਰੁਪਏ)	(4.22)	(4.99)	(3.0

ਟਿੱਪਣੀਆਂ :

1. ਕੰਪਨੀ ਸਿੰਗਲ ਸੈਗਮੈਂਟ ਅਰਥਾਤ ਟੈਕਸਟਾਈਲ ਵਿਚ ਸੰਚਾਲਨ ਕਰ ਰਹੀ ਹੈ ਅਜਿਹੇ ਵਿਚ ਅਧੀਨ ਸੈਗਮੈਂਟ ਰਿਪੋਰਟਿੰਗ ਲਾਗੂ ਨਹੀਂ ਹੈ।
2. ਉਕਤ ਸੇਬੀ (ਲਿਸਟਿੰਗ ਓਬਲੀਗੇਸ਼ਨ ਅਤੇ ਡਿਸਕਲੋਜ਼ਰ ਰਿਕੁਆਇਰਮੈਂਟਸ) ਰੈਗੂਲੇਸ਼ ਐਕਸਚੇਂਜਾਂ ਕੋਲ ਭਰੇ ਗਏ ਮਿਤੀ 31 ਦਸੰਬਰ, 2023 ਨੂੰ ਖ਼ਤਮ ਹੋਈ ਤਿਮਾਹੀ ਅਤੇ ਨੌ ਮ ਵਿਸਥਾਰਿਤ ਫਾਰਮੇਟ ਦਾ ਇੱਕ ਸਾਰ ਹੈ। ਮਿਤੀ 31 ਦਸੰਬਰ, 2023 ਨੂੰ ਖ਼ਤਮ ਹੋਈ ਤਿਮਾਹੀ ਨਤੀਜਿਆਂ ਦਾ ਪੂਰਾ ਫਾਰਮੈਟ ਸਟਾਕ ਐਕਸਚੇਂਜ ਦੀਆਂ ਵੈੱਬਸਾਈਟਾਂ www.nseindia.com ਅਤੇ ਕੰਪਨੀ ਦੀ ਵੈੱਬਸਾਈਟ www.owmnahar.com ਉ
3. ਉਪਰੋਕਤ ਵਿੱਤੀ ਨਤੀਜਿਆਂ ਦਾ ਆਡਿਟ ਕਮੇਟੀ ਦੁਆਰਾ ਰੀਵਿਊ ਕੀਤਾ ਗਿਆ ਹੈ ਅ 2024 ਨੂੰ ਡਾਇਰੈਕਟਰਾਂ ਦੇ ਬੋਰਡ ਦੀ ਮੀਟਿੰਗ 'ਚ ਪ੍ਰਵਾਨ ਕੀਤਾ ਗਿਆ ਅਤੇ ਰਿਕਾਰਡ 'ਤੇ ਚਾਂ ਆਡੀਟਰਾਂ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਸੀਮਤ ਸਮੀਖਿਆ ਦਾ ਵਿਸ਼ਾ ਹੈ।

ਸਥਾਨ : ਲੁਧਿਆਣਾ
ਮਿਤੀ : 10 ਫਰਵਰੀ, 2024

PUNJABI JAGRAN 11/02/24

	... 218	चेजा पत्थर	1410	12408	620400
2	बस्सी, दयारामपुरा खसरा संख्या 110/1	चेजा पत्थर	1293	11378	568920
3	बस्सी, दयारामपुरा खसरा संख्या 119	चेजा पत्थर	6643.43	58462	2923109
4	बस्सी, दयारामपुरा खसरा संख्या 3	चेजा पत्थर	4787.1	42126	2106324
5	बस्सी, दयारामपुरा खसरा संख्या 116,120 व 39	चेजा पत्थर	7800	68640	3432000
6	बस्सी, दयारामपुरा खसरा संख्या 103	चेजा पत्थर	960	8448	422400
7	बस्सी, दयारामपुरा खसरा संख्या 10	क्वार्टज	500	13500	675000
8	फागी, पुलिस थाना फागी	बजरी	1200	10800	540000
9	माधोराजपुरा, पुलिस थाना रेनवाल मांझी(दिनांक 26.01.2024 को डाबला रोड पर पड़े स्टॉक जब्तकर थाने पर डलवाई गई मात्रा)	बजरी	80	720	36000

...नी समूहों (खातेदारी/सरकारी खसरे/पुलिस थाना/चौकी क्षेत्रों) में पड़ी जब्तशुदा चेजा पत्थर/क्वार्टज/बजरी की प्रत्येक समूह के लिए अलग-अलग बोली दरें सीलबंद लिफाफे में दिनांक 27 फरवरी 2024 (सायंकाल 5.00 बजे) तक प्राप्त की जायेगी। निर्धारित समय तक प्राप्त सीलबंद लिफाफे कमेटी द्वारा दिनांक 28 फरवरी 2024 को प्रातः 11.00 बजे उपस्थित निविदादाताओं के समक्ष खोले जायेंगे। नीलामी की शर्तें एवं विस्तृत जानकारी विभागीय वेबसाईट www.mines.rajasthan.gov.in पर उपलब्ध रहेगी व किसी भी कार्यदिवस में कार्यालय समय में नोटिस बोर्ड पर देखी जा सकती है।

DIPR/C/791/2024 **UBN No.- MIN2324GLOB00034** खनि. अभियंता जयपुर

प्रपत्र- ए
सार्वजनिक घोषणा

(इन्सोल्वेंसी एंड बैंकरप्सी बोर्ड ऑफ इंडिया (इन्सोल्वेंसी रेजोल्यूशन प्रोसैस फार कार्पोरेट पर्सन्स) विनियमन, 2016 के विनियम 6 के तहत)

कोस्माज रिसर्च लैब लिमिटेड के क्रैडिटरों के ध्यानार्थ हेतु :-

	सम्बद्ध विवरण	
1	कार्पोरेट डेब्टर का नाम	कोस्माज रिसर्च लैब लिमिटेड
2	कार्पोरेट डेब्टर के समावेशन की तिथि	14-05-2008
3	प्राधिकरण जिस के तहत कार्पोरेट डेब्टर समावेशित/ पंजीकृत है	कम्पनीज एक्ट, 1956 अब कंपनीज एक्ट, 2013 के तहत रजिस्ट्रार ऑफ कम्पनीज, चंडीगढ़
4	कार्पोरेट डेब्टर की कार्पोरेट पहचान संख्या / लिमिटेड लायबिलिटी आईडेंटीफिकेशन नम्बर	U24110PB2008PLC031925
5	कार्पोरेट डेब्टर के पंजीकृत कार्यालय एवं प्रिंसीपल कार्यालय (यदि है) का पता	**पंजी. कार्यालय** :- गांव गौंसपुरा भट्टियां रोड हंबरां, लुधियाना पंजाब-141110 कारपोरेट कार्यालय: बी-1-1446, हैब्बोवाल खुर्द, हंबरां रोड, जिला लुधियाना, पंजाब-141001
6	कार्पोरेट डेब्टर के सम्बंध में इन्सोल्वेंसी शुरू होने की तिथि	09.02.2024
7	इन्सोल्वेंसी रेजोल्यूशन प्रक्रिया के बन्द होने की अनुमानित तिथि	07.08.2024 (इनसोलवेंसी के शुरू होने की तिथि से 180 दिन)
8	अंतरिम रेजोल्यूशन प्रोफेशनल के तौर पर कार्य कर रहे इंसोलवेंसी प्रोफेशनल का नाम एवं पंजीकरण संख्या	श्री राजेन्द्र कुमार जैन (पंजीकरण सं. **IBBI/IPA-001/IP-P00543/2017-2018/10968)**
9	अंतरिम रेजोल्यूशन प्रोफेशनल का पता एवं ई-मेल, बोर्ड के साथ पंजीकृत किये गये अनुसार	मकान.सं. 3698/1, प्रथम तल, सैक्टर 46 सी, चंडीगढ़-160047 ई-मेल आईडी: rkjain.ip@gmail.com
10	अंतरिम रेजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिये प्रयोग किया जाने वाला पता एवं ईमेल	एससीओ-818, प्रथम तल, यस बैंक के ऊपर, एनएसी मनीमाजरा, चंडीगढ़-160101, ई-मेल : COSMASRESEARCHCIRP@GMAIL.COM मोबाइल नं : +91-99155-98862
11	दावों को जमा करने हेतु अंतिम तिथि	23.02.2024
12	क्रैडिटर्स की श्रेणियां, यदि है, अंतरिम रेजोल्यूशन प्रोफेशनल द्वारा सुनिश्चित, धारा 21 की उप-धारा (6ए)के क्लॉज (बी)के तहत	श्रेणि(यों) का नाम : लागू नहीं
13	एक श्रेणी में क्रैडिटर्स के प्राधिकृत प्रतिनिधि के तौर पर कार्य करने हेतु निश्चित,इंसोलवेंसी प्रोफेशनल्स के नाम, (प्रत्येक श्रेणी हेतु तीन नाम)	1. लागू नहीं 2. लागू नहीं 3. लागू नहीं
14	(ए) संबंधित प्रपत्र एवं (बी) प्राधिकृत प्रतिनिधि के विवरण उपलब्ध है :-	(ए) वेब लिंक : http://ibbi.gov.in/downloadform.html लागू फोर्म के लिये कृपया नोट - 1 देखें। (बी) लागू नहीं है

एतद्द्वारा सूचना दी जाती है कि माननीय नैशनल कम्पनी लॉ ट्रिब्यूनल चंडीगढ़ बैंच (कोर्ट-1) ने मै. **कोस्माज रिसर्च लैब लिमिटेड** के प्रति 09.02.2024 को कार्पोरेट इन्सोल्वेंसी रेजोल्यूशन प्रोसैस को शुरू करने का आदेश दिया। **मै. कोस्माज रिसर्च लैब लिमिटेड** के क्रैडिटर्स को एतद्द्वारा प्रविष्टि सं. 10 के प्रति निर्दिष्ट पते पर अंतरिम रेजोल्यूशन प्रोफेशनल को 23 फरवरी, 2024 को या पहले अपने प्रमाण सहित अपने दावों को जमा करने का आह्वान किया गया है।

वित्तीय क्रैडिटर्स अपने दावों के प्रमाणों को केवल इलेक्ट्रानिक मोड द्वारा ही जमा करेंगे। अन्य सभी क्रैडिटर्स अपने दावों के प्रमाणों को व्यक्तिगत तौर पर, डाक द्वारा या इलेक्ट्रानिक मोड के माध्यम से जमा कर सकते है। दावों के प्रमाणों को इनसोलवेंसी ऐंड बैंकरप्सी बोर्ड ऑफ इंडिया (इनसोलवेंसी रेजोल्यूशन प्रोसैस फॉर कॉर्पोरेट परसन्स) विनियम, 2016 के चैप्टर-IV के अनुसार जमा कराना होगा। दावों के प्रमाण को अपने दावों के समर्थन में दस्तावेजी प्रमाणों सहित निम्नलिखित विनिर्दिष्ट प्रपत्रों द्वारा जमा कराया जाएगा।

नोट :- 1.

प्रपत्र बी : ऑपरेशनल क्रेडिटर्स द्वारा दावों हेतु (वर्कमेन एवं कर्मियों को छोड़ कर)

प्रपत्र सी : वित्तीय क्रैडिटर्स द्वारा दावों हेतु

प्रपत्र डी : वर्कमेन एवं कर्मियों द्वारा दावों हेतु

प्रपत्र ई : वर्कमेन एवं कर्मियों के प्राधिकृत प्रतिनिधियों द्वारा दावों हेतु

प्रपत्र एफ : वित्तीय क्रैडिटर्स एवं ऑपरेशनल क्रेडिटर्स के अतिरिक्त क्रेडिटर्स के दावों हेतु।

दावों के गलत या गुमराह करने वाले प्रमाणों को जमा करने से आप दंडित हो सकते है।

कृपया दावे वाले फारम में अपना सम्पर्क विवरण दें, ताकि दावे के सम्बंध में किसी पूछताछ को तुरन्त निपटाया जा सके।

हस्ता/-
राजेंद्र कुमार जैन
(पंजी. सं. IBBI/IPA-001/IP-P00543/2017-2018/10968)
कोस्माज रिसर्च लैब लिमिटेड
के मामले में अंतरिम रेजोल्यूशन प्रोफेशनल

तिथि : 10.02.2024
स्थान : चंडीगढ़

OFFICE OF THE DEPUTY COMMISSIONER-CUM-CHAIRMAN SHIVRATRI MELA COMMITTEE, MANDI HIMACHAL PRADESH

Ph No. 09105 225201 E-mail-dc-man-hp@nic.in

Notice No.MND-ADM-Shivratri-2024/-472-74 Dated Mandi the 8th February, 2024

TENDER NOTICE

The Deputy Commissioner-cum-Chairman International Shivratri Fair Committee, Mandi- Himachal Pradesh intends to invite sealed tenders **in two bid system (Technical bid and Financial bid) from the bidders/ fabricators for setting up an Aluminum Hanger for Govt. Exhibition during International Shivratri Fair- 2024** scheduled to be organized w.e.f. 09-03-2024 to 15-03-2024 from the experienced & registered vendors/Event Managers having experience of construction/installation of such water proof Aluminum Framed Hangers/Domes during at least three fairs or equivalent events. The preference shall be given to the vendors who have their own material for raising the Dome/Hanger.

Such vendors who fulfill the aforesaid criteria can obtain detailed Tender documents from the office of the **Secretary (AC to DC) (Room No.213), International Shivratri Fair Committee, Mandi District Mandi-H.P.** on cash payment of Rs. 1,000/-(Rupees One Thousand only) on any working day. The Tender documents duly filled in all respect must reach in the room of **Superintendent (Peshi) (Room No.212)** through Registered Post/Speed Post or personally on or before 26-02-2024 (up to 12-30 P.M.), any Tender, which is received after due date and time shall not be considered. The Tenders shall be opened on the same day at 2.30 P.M. before the appropriate committee in the office of the **Addl. District Magistrate, Mandi (Room No.307).**

The tenderers are required to submit the Tender applications/documents in **(in two bid System-Technical bid and Financial bid)** a sealed cover envelope marked as" **Tender for setting up Aluminum Hanger for Govt. Exhibition during International Shivratri Fair-2024".**

The tenderer has to mark each envelope separately in one envelope as Technical bid & Financial bid and copies of documents required must be put in each envelope of technical/financial bid as per the requirement of the tender document.

Deputy Commissioner- cum- Chairman International Shivratri Fair, Mandi reserves the right to cancel the Tender any time without assigning any reason.

Secretary (A.C.),
International Shivratri Fair Committee,
Mandi District Mandi (H.P.).

OFFICE OF THE DEPUTY COMMISSIONER-CUM-CHAIRMAN SHIVRATRI MELA COMMITTEE, MANDI HIMACHAL PRADESH

Ph No. 09105 225201 E-mail-dc-man-hp@nic.in

Notice No.MND-ADM-Shivratri-2024 Dated Mandi the 8th February, 2024

TENDER NOTICE-CUM OPEN AUCTION

Office of the Deputy Commissioner- Cum- ChairmanInternational Shivratri Fair intends to invite sealed tenders **(in two bid system -Technical bid and Financial bid)for "Letting out space in Upper Paddal at Mandi Town for setting up Swings (Jhullas, Hindollas and Gandollas) during International Shivratri Fair-2024" scheduled to be organized w. e. f. 09.03.2024 to 15.03.2024,** from experienced & registered vendors/ event managers having experience of construction/installation of such Swings (Jhullas, Hindollas and Gandollas during at least three international fairs or equivalent events having average annual turnover not less than Rs.50.00 Lakh (Fifty Lakh) per annum during last three years. Preference will be given to the vendors/bidders who have their own swing materials.

Such vendors who fulfill the aforesaid criteria can obtain detailed Tender documents from the office of **Secretary (AC to DC), International Shivratri Fair Committee, Mandi, District Mandi (H.P.)** on cash payment of Rs. 1,000/- on any working day. The Tender documents duly filled in all respect must reach in the room of Superintendent Peshi (Room No.212) latest by **22ndFebruary, 2024 up to 2:30 P.M.** any tender, which is received after due date & time shall not be considered. The tender shall be opened at 3:15 P.M on same day before appropriate committee.

The tenderers are required to submit the tender applications/ documents as per two bid system -Technical bid and Financial bidin a sealed cover envelopes marked as **"Swings during International Shivratri Fair-2024".**

The tenderer has to mark each envelope separately in **one envelope as Technical Bid & Financial Bid** and copies of documents required must be put in each envelope of technical/financial bid as per the requirement of the tender document.

Technical bid will be opened first thereafter open auction will be carried out among the technically qualified bidders after that the financial bid will be opened and the rates quoted highest in the open auction or financial bid, whichever is highest will be considered.

The Tender Notice along with Tender Form can also be downloaded from the official website of the D.C. office subject to the condition that the tenderer shall have to enclose a DD of Rs.1000/- during the time of submission of the Tender Form.

Deputy Commissioner- cum- Chairman International Shivratri Fair, Mandi reserves the right to cancel the Tender any time without assigning any reason.

Secretary (A.C.),
International Shivratri Fair Committee,
Mandi District Mandi (H.P.).

AMAR UJALA 11/02/24

For and on behalf of the Directors
Sd/-
Parveen Jain Tijaria-Whole Time Director
(DIN: 00115002)

EGRATED METALIKS LIMITED

L65993DL1989PLC035409
ond Floor, DLF South Court, Saket, New Delhi- 110017
nail:alliance.intgd@rediffmail.com | Website: www.aiml.in

TEMENT OF UN-AUDITED FINANCIAL RESULTS NINE MONTH ENDED ON 31ST DECEMBER, 2023

(Rupees in Lacs) except per share data

	Quarter Ended			Nine Months Ended		Year Ended
	31.12.2023	30.09.2023	31.12.2022	31.12.2023	31.12.2022	31.03.2023
	(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Audited)
	1 ,476.99	1 ,600.32	1 ,611.26	4 ,340.13	4,558.43	5,876.38
t,	(1807.83)	(2491.84)	(1765.92)	(6904.04)	(5530.67)	(9642.11)
nd is	(2132.09)	13051.27	(1765.92)	8314.82	(5530.67)	1171.83
d	(2132.09)	13051.27	(1765.92)	8314.82	(5530.67)	1171.83
	(2132.09)	13051.27	(1765.92)	8314.82	(5530.67)	1169.56
	1,161.25	1,161.25	1,161.25	1,161.25	1,161.25	1,161.25
	-	-	-	-	-	(35,972.95)
}-	(1.84)	11.24	(1.52)	7.16	(4.76)	1.01
	(1.84)	11.24	(1.52)	7.16	(4.76)	1.01

l committee and approved by the Board of Directors in their meeting held on February
npany have carried out a limited review of the same.
n re-grouped/re-classified to make them comparable with the figures for the current

d financial results filed with the Stock Exchange under Regulation 33 of SEBI (Listing
egulations, 2015 and full formats of the same are also available on the website of the
i.e. www.bseindia.com.

For **Alliance Integrated Metalik Ltd.**
Sd/-
Daljit Singh Chahal
Chairman Cum Wholetime Director
DIN:03331560

FINANCIAL EXPRESS
11/02/24

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COSMAS RESEARCH LAB LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Cosmas Research Lab Limited**
2.	Date of incorporation of corporate debtor	14/05/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956 now Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U24110PB2008PLC031925**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office:** Village Gaunspura Bhattian Road, Hambran, Ludhiana, Punjab -141110 **Corporate Office:** B-1-1446, Haibowal Khurd, Hambran Road Distt. Ludhiana, Punjab-141001
6.	Insolvency commencement date in respect of corporate debtor	09/02/2024
7.	Estimated date of closure of insolvency resolution process	07/08/2024 (180th day from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajender Kumar Jain (Regn No: IBBI/IPA-001/IP-P00543/2017-2018/10968)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No. 3698/1, First Floor, Sector 46-C, Chandigarh-160047 Email ID: rkjain.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, Above Yes Bank NAC, Manimajara, Chandigarh- 160101 E-mail: COSMASRESEARCHCIRP@GMAIL.COM Mobile No. +91-99155-98862
11.	Last date for submission of claims	23/02/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class (es) – NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench (Court-1) has ordered the commencement of the Corporate Insolvency Resolution Process of **M/s Cosmas Research Lab Limited.** on 09/02/2024.

The Creditors of M/s Cosmas Research Lab Limited are hereby called upon to submit their claims with proof on or before 23rd February, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **electronic means** only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form D: for Claims by a Workmen and Employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by Creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.
Kindly mention your contact details in the claim form so that any query regarding the claim can be resolved at the earliest.

Sd/-
Rajender Kumar Jain
(Reg. No. IBBI/IPA-001/IP-P00543/2017-2018/10968)
Interim Resolution Professional in the matter of
Cosmas Research Lab Limited

Date: 10.02.2024
Place: Chandigarh

SBEC SUGAR LIMITED
CIN: L15421UP1991PLC019160
kpur, Thesil Baraut, District: Baghpat, Uttar Pradesh-250611
01234-259206 Fax:+91-1234-259200
@sbecsugar.com, Website: www.sbecsugar.com

ULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2023

(Rs. In Lacs)

STANDALONE			CONSOLIDATED		
3 Months ended 31st December, 2023 Unaudited	9 Months ended 31st December, 2023 Unaudited	Corresponding 3 Months ended 31st December, 2022 Unaudited	3 Months ended 31st December, 2023 Unaudited	9 Months ended 31st December, 2023 Unaudited	Corresponding 3 Months ended 31st December, 2022 Unaudited
14,038.01	41,013.26	14,892.87	14,410.45	41,536.07	15,137.14
(179.05)	(2,924.73)	(813.23)	(208.60)	(3,451.92)	(1,045.26)
(179.05)	(2,924.73)	(813.23)	(208.60)	(3,451.92)	(1,045.26)
(179.05)	(2,924.73)	(813.23)	(208.60)	(3,567.41)	(1,041.97)
(176.41)	(2,916.83)	(831.97)	(206.31)	(3,560.53)	(1,058.44)
,765.39	4,765.39	4,765.39	4,765.39	4,765.39	4,765.39

FEDDERS ENGINEERING

FEDDERS ELEC

Regd. Office: 6 and 6/1 U
CIN:L29299UP19
Website: https

STATEMENT OF UNAUDITED STANDA FOR THE THIRD QUARTER AND N

Sl. No.	Particulars	Quarter Ended	
		31.12.2023	31.12.202
		(Unaudited)	(Unaudite
1.	Total Income from operations	191.54	28.9
2.	Net Profit/(Loss) from ordinary activities after tax	41.01	1.7
3.	Net Profit/(Loss) for the period after tax (after Extraordinary items)	41.01	1.7
4.	Total Comprehensive Income/ (Loss) for the year [Comprising	41.05	1.8